

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 279 OF 2017 &
IA NO. 728 OF 2017**

Dated: 23rd October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Municipal Corporation of Greater Mumbai

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Somya Rathore a/w
Mr. R. Dubal
Mr. R. Patsute (Reps.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Venkatesh for R-1

Mr. Abhishek Munot
Mr. Kunal Kaul
Mr. Akshat Jain for *Tata Power*

ORDER

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 07.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **14.12.2017.**

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**